

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 602 of 2019

IN THE MATTER OF:

State Bank of India

.... Appellant

Vs

Mr. Shailen Shah, Resolution Professional
for Wind World India Ltd.

.... Respondent

Present:

**For Appellant: Mr. Arun Kathpalia, Senior Advocate with
 Mr. Shashank Agarwal and Mr. Satendra K.
 Rai, Advocates.**

For Respondent:

O R D E R

31.05.2019 The only grievance of the Appellant is that an application under Section 31 is pending for decision since November 2018. In view of the aforesaid fact, we direct the Adjudicating Authority to ensure that the order is passed at an early date, preferably by the next date. The Appeal stands disposed of.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)